

(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

This the **02nd** day of **January, 2019**

Present:

**HON'BLE MS. AJANTA DAYALAN, MEMBER-A.
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER-J.**

**C.C.P NO. 330/00103/2017
IN
O.A NO. 330/282/2003**

Gopal Kishan Soti, S/o Sri Kishan Soti, aged 51 years, Resident of Krishanpur, Linepar, Moradabad. Presently working as Chief Ticket Inspector, Northern Railway, Saharanpur.

.....Applicant.

V E R S U S

1. Sri R.K. Kulshetra, General Manager, Head Quarter, Northern Railway, Baroda House, New Delhi.
2. Mrs. Monika Singh, Senior Divisional Personnel Officer, Northern Railway, Moradabad.
3. Sri J.R. Meena, Divisional Commercial Manager, Northern Railway, Moradabad.

..... Opposite Parties

Advocate for the Applicant: Shri Ashish Srivastava
Advocate for Opposite Party: Shri Prashant Mathur

ORDER

(Delivered by Hon'ble Ms. Ajanta Dayalan, Member-A)

Shri P.K. Mishra, proxy to Shri P. Mathur, learned counsel for the respondents drew our attention to the

order dated 14.09.2018 (Annexure 1 to the compliance affidavit) and submits that the order of the Tribunal dated 02.05.2017 has been complied with as the applicant has been posted as CTTI (Law) in Commercial Legal Cell of MB Division. Learned counsel for the applicant states that this is only partial compliance as the consequential benefit consequent to the posting of the applicant as CTTI (Law) in Commercial Legal Cell of MB Division are to be paid. The respondents have passed the order posting the applicant to the post of CTTI (Law) in Commercial Legal Cell of MB Division on 14.09.2018 where the applicant has already joined.

2. In view of the above, contempt petition is dismissed and the notices issued to the opposite parties are discharged. We however, expect that the respondent would make payment of consequential benefits within three months from today failing which the applicant will be at liberty to revive the present contempt petition.

Member-J

Member-A

Anand...